

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA No.1416/2004

New Delhi this the 4th day of June, 2004

Hon'ble Shri Sarweshwar Jha, Member (A)

Shri R.P.Singh, Retd.,
Vice Principal, Govt.
Boys Secondary School,
K-2, Mangolpuri, Delhi-83
and resident of 58 Savera
Apartments, Sector 13, Rohini,
Delhi-85

..Applicant

(By Advocate Shri Gyan Prakash)

VERSUS

1. Govt.of National Capital Territory of Delhi through their Chief Secretarry, Delhi Admn. Govt.of NCT of Delhi, I.P.COMplex, New Delhi.110001
2. Director of Education, Govt.of NCT of Delhi, Old Secretariat Sham Nath Marg, 110054
3. Deputy Director of Education, District North West Hakikat Nagar Govt.School Building Kingsway Camp, Delhi.
4. Principal, Govt.of Boys Secondary School, K-2, Mangolpuri, Delhi-83
5. The Pay and Accounts Officer No.VII, Govt of NCT of Delhi, Old Secrretariat, Delhi-110054

..Respondents

O R D E R (ORAL)

Heard the learned counsel for the applicant, who, at the very outset, has submitted that the applicant was granted provisional pension vide order dated 29.5.1992 for the reason that an FIR had been lodged against him and criminal proceedings initiated in the District Court of Delhi in which he has since been acquitted by the order of the Chief Metropolitan

Sarweshwar Jha

Magistrate, Delhi on 23.1.2001 (Annexure A-3). The applicant has represented to the authority concerned praying for restoration of his pension in the light of his having been acquitted by the learned Chief Metropolitan Magistrate as mentioned above; but the respondents have not restored his pension despite lapse of more than three years and a number of representations having been submitted by the applicant.

2. Under these circumstances, I consider it appropriate to dispose of this OA at the admission stage itself with a direction to the respondents to consider the representations of the applicant which have been pending with them and also this original application, treating the same as another representation, and dispose them of with reference to the relevant rules and instructions on the subject by issuing a reasoned and speaking order within a period of three months from the date of receipt of a copy of this order.

3. With this, the OA stands disposed of.


(Sarweshwar Jha)
Member (A)

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